

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1512 of 2019

IN THE MATTER OF:

Mrs. Nazia Yusuf Izuddin

...Appellant

Versus

Vishal Sethi & Anr.

...Respondents

Present:

For Appellant : **Mr. Mayank Mikhail Mukherjee, Advocate**

For Respondents : **Ms. Reena Jain, PCS and Mr. Ankur Dugar, PCA**
 Mr. T. A. Ramamurthy, IRP in person
 Mr. Shashwat Parihar, Advocate for 1st Respondent

O R D E R

16.01.2020 Learned counsel for the Appellant submits that the Appellant is ready to pay the full amount i.e. Rs. 3,08,000/- and hand over the TDS Certificate to the Respondent (Operational Creditor).

Mr. Shashwat Parihar, Advocate appears on behalf of 1st Respondent (Operational Creditor) submits that the Respondent has no objection if the amount is paid as suggested.

Ms. Reema Jain, Company Secretary appears on behalf of Mr. T.A. Ramamurthy, (Interim Resolution Professional), who is also present in the Court. The Interim Resolution Professional submits that no publication has been made and the 'Committee of Creditors' has not been constituted. He has worked for about a month.

Learned counsel for the Appellant submits that the Appellant will pay a sum of Rs. 50,000/- to which Mr. T.A. Ramamurthy has no objection.

In the circumstances, we allow the Appellant to hand over the Demand Draft along with TDS Certificate on the next date and may file an affidavit by 20th January, 2020.

Post this Appeal on **23rd January, 2020** before the 1st Bench on the top of the list. The appeal may be disposed of on the next date.

Until further orders, the interim order passed on 20th December, 2019 shall continue.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

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